

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(I.B.C)/337 (CH)2020
IA(I.B.C)/435 (CH)2020
IA(I.B.C)/443(CH)2020
IA(I.B.C)/1811 (CH)2023
IA(I.B.C)/1812(CH)2023
IA(I.B.C)/1813(CH)2023
IA(I.B.C)/1814(CH)2023
IA(I.B.C)/2478(CH)2023
IA(I.B.C)/704 (CH)2024

In
CP (IB) No. 15/Chd/Chd/2017
(Admitted)

IN THE MATTER OF:
Punjab National Bank

... Petitioner-Financial Creditor

Vs.

James Hotel Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 60(5), 43(1) r/w, 44 (1), 45 (1), 66(1)
Rule 11 of NCLT, 2016
U/s 53 of IBBI r/w R 11 NCLT

Order delivered on 09.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 12.08.2024.

Sd/-

Court Officer